Committee on Private . 9518

## [Mr Deputy-Speaker]

Renu Chakravartty is that Govern-ment are not helpful. It is not as if conscientiously the opponent will give his support. Every hon. Member who introduces a Bill must be prepared to convince the House itself and then get its vote. If the Government itself is against it, against whom can she complain? If the Government says "No no, adjourn it", and the hon. Mover consents, he must thank himself and none else.

Under these circumstances this change is necessary. There may be other Bills which are important. As a matter of fact, if the hon. Member Shrimati Renu Chakravartty had given notice of it she might have persisted and gone on with it; but the others have not done so. Merely because it is open to any hon. Member who introduces a Bill to carry on with it or not to do so, on that ground are we to allow a number of Bills, forty Bills, of the same nature to block all the other Bills?

Shrimati Renu Chakravartty: won't block.

Mr. Deputy-Speaker: If all these come up?

Shrimati Renu Chakravartty: Can all the Bills come up?

Mr. Deputy-Speaker: There will be forty of them, and they will block the further consideration of any other matters. Therefore, hon. Members will take notice of this. The rule may be framed today, and if there is any inconvenience, it can be changed. Let us try this experiment. Under these circumstances, hon. Members will kindly consider if it is necessary to accept this amendment.

The question is:

That at the end of the motion the following be added:

"Subject to the modification that when a Bill has been introduced, notice for introduction of an identical Bill will not lapse."

The motion negatived.

Shrimati Renu Chakravartty: I would like to know what is going to happen to those identical Bills which have been introduced if we pass this motion of Shri Altekar. Will they automatically cease?

Mr. Deputy-Speaker: Notices only will lapse. If the introduction stage is passed they are here and they won't lapse. They have been introduced and the House is seized of it; and, therefore they will continue. Whattherefore, they, will continue. ever has happened has happened and it is only for the future. There is no . retrospective effect.

The question is:

"That this House agrees with the Thirtieth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 26th July, 1955."

The motion was adopted.

COMMITTEE ON PRIVATE MEM-BERS BILLS AND RESOLUTIONS

THURTY-SECOND REPORT

Shri Altekar: (North Satara): I beg to move:

"That this House agrees with the Thirty-second Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 3rd August, 1955."

In this there is only the question of the classification of the Bills and the allotment of time. It is stated in the report and I need not add anything to

Mr. Deputy-Speaker: The question

"That this House agrees with the Thirty-second Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 3rd August, 1955."

The motion was adopted.